

1	2	3	4	5	6
31.	Boilers And Steam Generating Plants	5	5	0	0.00
32.	Glass	2	1	1	0.00
33.	Fermentation Industries	2	0	2	0.00
34.	Industrial Instruments	2	1	1	0.00
35.	Fertilizers	1	1	0	0.00
36.	Leather, Leather Goods And Pickers	3	3	0	0.00
37.	Miscellaneous Industries	122	13	109	131,896.10
	Grand Total	1226	315	911	937,641.93

Irregularities in 2G spectrum allotment

3101. SHRI P. RAJEEV: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether any irregularities have been found in 2G spectrum allotment;

(b) whether it is a fact that the Hon'ble Prime Minister has given any instructions to the Ministry for ensuring transparency in allotment of 2G spectrum; and

(c) whether it is true that M/s Swan Telecom Pvt. Ltd. and M/s Unitech Wireless Company sold their shares at exorbitant prices, i.e. approximately 6 times of the entry fees, after allotment of spectrum of these companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) No, Sir. Initial/Start up spectrum has been allotted to the Unified Access Service licensees as per the provisions of their Service Licence Agreements subject to availability of spectrum. With growth of service and increased subscriber base, additional spectrum is also being earmarked based on the subscriber based criteria evolved from time to time and subject to availability of spectrum in a Telecom Service area.

(b) Hon'ble Prime Minister *vide* letter dated 2.11.2007 had advised that certain issues be considered with a view to ensuring fairness and transparency. Accordingly, he was kept apprised about allotment of 2G spectrum to UASL/CMTS licensees.

(c) No, Sir. However, M/s Unitech have issued a fresh equity to its foreign partner M/s Telenor and the shareholders of M/s Swan Telecom have not sold their equity shares in M/s Swan Telecom.

Report of special auditors on revenue leakage

3102. SHRI DHARAM PAL SABHARWAL : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the special Auditors, appointed by DoT to audit the books of M/s Reliance Communications Limited to check the revenue leakage has given its reports;

(b) if so, the detailed findings of this report;

(c) whether the DoT has forwarded this report to other Ministries/Departments viz. Serious frauds Investigation Office, Corporate Affairs, SEBI, ICAI, etc. due to violations of their respective laws/regulations; and

(d) if so, by when Government intent to close the investigation and take the action against the company?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Yes, Sir.

(b) This auditor assigned the task of audit in respect of Reliance Communications Ltd. (RCOM) has reported under-reporting of revenue and thereby under-payment of License Fee and Spectrum Charges by the company for the Financial Years 2006-07 and 2007-08. The observations made by the special auditor are under examination of the Department.

(c) No, Sir. The special audit was ordered with specific terms of reference to determine the correct payment of License Fee/Spectrum Charges as per the terms and conditions of telecom license and the Auditor's report is under examination at present.

(d) The Government intends to complete its examination by the end of January 2010 and will take action as per findings of the examination thereafter.

ByCell Telecommunications India

3103. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the DoT has barred ByCell Telecommunications India from offering telecom services, after finding evidence of violation of Russian federal laws against its Russian owners;

(b) if so, the details thereof;

(c) whether the license of ByCell has been cancelled;

(d) if so, whether Government has conducted any investigation on other telecom licencees having partners in countries such as Pakistan and Afganistan; and

(e) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) to (c) M/s ByCell Telecommunications India Private limited has Letters of Intent dated 27.02.2008 for provision of Unified Access Services (UAS) License in five telecom circles of Assam, Bihar-Jharkhand, North East, West Bengal and Orissa. They had